

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

Item No. 01
IA No. 457/JPR/2022
IA No. 458/JPR/2022
CP No. (IB)- 70/95/JPR/2021
Under Section 95 of IBC, 2016

In the matter of:

State Bank of India

...Applicant/Creditor

Versus

Shri Kailash Chandak

...Guarantor/Debtor

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. PRASANTA KUMAR MOHANTY, TECHNICAL MEMBER

Present Through Video Conferencing: -

For the Applicant : Reshma Mittal, RP

ORDER

IA (IBC) No. 458/JPR/2022:

This IA has been filed by RP for furnishing certified list of creditors under Regulation 9 (2) (e) of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Personal Guarantors to Corporate Debtors) Regulations, 2019. This list of creditors is taken on record, subject to just exceptions. IA (IBC) No. 458/JPR/2022 stands disposed of accordingly.

IA (IBC) No. 457/JPR/2022:

This IA has been filed by the RP with the request that this Adjudicating Authority may kindly pass appropriate orders under Section 114(1) of the Code that the creditors shall be entitled to file an application for Bankruptcy under Chapter IV of the Code and pass such orders as deemed fit in the facts and

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circumstances of the case. It is submitted by the RP that the Respondent/ Personal Guarantor is not traceable/ willfully absconding in whose absence meeting of the Creditors could not be convened. The Registry is directed to issue notice to Mr. Kailash Chandak Personal Guarantor of the Corporate Debtor. List the IA on 21.10.2022.

List the matter on 21.10.2022.

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(Prasanta Kumar Mohanty)
Technical Member

sd

(Deep Chandra Joshi)
Judicial Member

September 27, 2022
VG